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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 310/98

New Delhi this the 19th Day of May 1998

Hon'ble Shri R.K. Ahooja, Member (A)

Smt. Suraj Mukhi,
W/o Late Shri Raj Kumar,
R/o A-9/4, D.D.U. Complex,
Hari Nagar,
New Delhi.

Petitioner

(By Advocate: Shri UK. Srivastava)

-Versus-

1. National Capital Territory of Delhi through
The Secretary,
5 Sham Nath Marg,
New Delhi.
2. The Medical Superintendent,
Deen Dayal Upadhyay Hospital,
Hari Nagar,
New Delhi.

Respondents

ORDER (Oral)

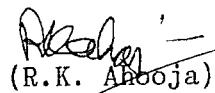
Number of opportunities were given to the respondents to file a reply. However, no reply has been filed despite a caution on the last occasion. Today when the matter came up the counsel of the respondents was not available. In view of the lack of interest shown by the respondents, I consider that the matter can not brook any further delay. I have therefore heard the learned counsel for the applicant and gone through the records of the case and proceed now to dispose of the O.A.

2. The applicant is a widow of one Shri Raj Kumar, Safaiwala who expired on 30.10.1996 while still in service. The grievance of the applicant is that the respondents have not released the retiral benefits of her husband nor have considered her representation for compassionate appointment

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3. I find that the respondents had asked the applicant to fill up the relevant forms vide their Memo dated 30.12.95 copy at Annexure A-1. This was done by the applicant vide copy of letter at Annexure A-2 which was received by the respondents on 2.4.1997. Apparently the respondents have failed to complete the required formalities. Her application A-3 for compassionate appointment was also received by the respondent on 5.11.1996 but has remained unanswered. I am sure the respondent would like to take an early decision in respect of the family of one of their employees who died in harness. The OA is accordingly disposed of with the direction that the respondents will decide the case of the retiral benefit A-2 and the request for compassionate appointment A-3 within a period of two months from the date of receipt of a copy of this order and inform the applicant of the result with a speaking order.


(R.K. Ahuja)
Member(A)

Mittal